

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 137/94.

199

XXXXXX.

DATE OF DECISION 11.07.1994

M.E.S. Employees Union through Sh N. Deogade Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *W*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *W*

MEMBER

.....
VICE CHAIRMAN

mbm

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO. 6
PREScot ROAD, BOMBAY-1

CAMP: NAGPUR

O.A. No. 137/94

M.E.S. Employees Union
through Shri N. Deogade ..A pplicants

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

ORAL JUDGMENT: DATED: 11.7.1994
(Per: M.S.Deshpande, Vice Chairman)

Heard Shri P.S. Sadawarte, counsel for
the applicants and Shri R.S. Sundaram, counsel for the
respondents.

2. Shri Sadawarte states that the respondents
have already issued circulars granting the relief
claimed by the applicants in respect of the H.R.A. and CCA. Shri Sundaram, learned counsel for the
respondents files a copy of the circular by which
this relief was granted.

3. In view of this nothing survives and the
application is disposed of.

(M.S.Deshpande)
Vice Chairman

trk